CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO.: 805 of 2001.

Dated this Thursday, the 17th day of July, 2003.

CORAM: Hon'ble Shri Justice R.R.K. Trivedi, Vice-Ghairman.
Hon'ble Shri Shankar Prasad, Member (A).

- 1. Smt. Prabha Vijay Deoskar.
- Smt. Vaishali Sadashiv Bodhankar.
- Smt. Anjali Ravindra Durugkar.
- 4. Smt. Anuradha Keshao Joshi.
- 5. Shri Ravindra Jaikumar Bhusari.
- Shri Nandkishor Vasantrao Tare.
- 7. Shri Jayant Gangadhar Patrikar.
- 8. Smt. Shradha Kirtivant Bhardwaj.
- Smt. Radhika Sanjay Patrikar.
- 10. Shri Prakash Gopal Sawarkar.
- 11. Smt. Rajani Sudhir Kanetkar.
- 12. Smt. Usha Satish Argade.
- 13. Mrs. Ranjanas Pandit.
- 14. Smt. Pratima Jayant Kulkarni.
- Shri Banda Dattatraya Joshi.
- 16. Shri Vinaya Pramod Mehendale.
- 17. Shri Mangesh Madhav Waghmare.
- 18. Smt. Gauri Narendra Lagoo.
- 19. Shri Kailas Laxman Shinde.
- 20. Smt. Manjusha Vikas Purandare.
- 21. Shri Prasad A. Kulkarni.
- 22. Shri Siddarth D. Bendre.

Applicants.

(By Advocate Shri S.M. Patrikar)

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VERSUS

- Union of India through
 The Secretary,
 Information & Broadcasting
 Ministry, New Delhi.
- Director General,
 All India Radio,
 New Delhi.
- Station Director,
 All India Radio,
 Nagpur.
- Prakash Krishna Atram,
 R/o. All India Radio,
 Nagpur.

Respondents.

(By Advocate Shri V. S. Masurkar)

ORDER (ORAL)

PER : Shri Justice R. R. K. Trivedi, Vice-Chairman.

We have heard Shri S. M. Patrikar, Learned Counsel for applicant and Shri V. S. Masurkar, Learned Counsel for Respondents.

2. Applicants by this O.A. have challenged the order dated 25.02.1999, which is with regard to the employees working in Prasar Bharati. Factually it cannot be disputed that Prasar Bharati has been constituted as a Corporation and employees have been absorbed there. There is no notification by the Central Government under Section 14(2) of Administrative Tribunals Act. 1985 conferring jurisdiction on this Tribunal to hear disputes against Prasar Bharati. In the circumstances, this Tribunal has no jurisdiction to hear this O.A. Legal position in this regard has already been settled by several judgements of different High Courts.

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3. In the circumstances, this O.A. is dismissed as not maintainable. However, it shall be open to the applicants to challenge the order before an appropriate forum. No order as to costs.

(SHANKAR PRASAD)

MEMBER (A).

(R.R.K. TRIVEDI)

VICE-CHAIRMAN.

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